



## Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.4179/2021  
(SWP No. 837/2010)

This the 7<sup>th</sup> day of September, 2021

Through Video Conferencing

**Hon'ble Ms. Manjula Das, Chairman**

Nadeem Nabi, d/o Ghulam Nabi Lone  
Age 20 years,  
Resident of Yurdoo, Marwah, Tehsil Kishtwar, District,  
Kishtwar

...Applicant  
(*Nemo* for applicant)

### **Versus**

1. State of Jammu and Kashmir,  
Through Commissioner/Secretary to Govt.  
Education Department,  
Civil Secretariat, Jammu
2. Director School Education, Jammu
3. Chief Education Officer, Kishtwar
4. Zonal Education Officer, Marwah (Kishtwar)
5. Shama Banoo daughter of Abdul Aziz Lone  
r/o Dehraie, District Kishtwar

...Respondents  
(Mr. Rajesh Thappa, Deputy Advocate General)

### **ORDER (ORAL)**

The applicant filed SWP No.837/2010 before the  
Hon'ble High Court of Jammu & Kashmir, challenging the



order dated 18.03.2010, whereby respondent No.5 has been engaged as Peon. The SWP has since been transferred to the Tribunal in view of re-organization of the State of Jammu & Kashmir and re-numbered as T.A. No. 4179/2021.

2. On 05.03.2021, when the matter was listed before the Tribunal, nobody appeared on behalf of the applicant and it was adjourned. Today also, there is no representation on her behalf. I perused the record and heard Mr. Rajesh Thappa, learned Deputy Advocate General. He, at the outset, submitted that the grievance of the applicant has since been redressed in view of the order dated 01.10.2011, whereby she has been offered to join as Peon in KGBV Marwah against the vacant post and she has also joined the post.

3. With this, the T.A. has become infructuous and is accordingly disposed of. There shall be no order as to costs.

**( Manjula Das )**  
**Chairman**

**September 7, 2021**  
/sunil/rk/dd/